

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 306**  
**161/252(ND)/2023**

**IN THE MATTER OF:**

Income tax officer ward 20(1) New Delhi .... Petitioner/Applicant  
Vs.  
ROC Delhi & Ors. (M/s. Pulkit Estate Pvt. Ltd.) .... Respondent

**Order under Section 252 of the Companies Act, 2013**

**Order delivered on 29.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Appellant : Mr. Puneet Rai, SSC along with Mr. Nikhil Jain Advs.  
For Respondent :

**ORDER**

Vide order dated 18.12.2023, on the request made by the Ld. Counsel appearing for the Appellant, four weeks time was granted to enable the Appellant to publish the notice in two local Newspapers and file proof and affidavit of service. On 19.02.2024, two weeks further time was granted to the Appellant to do the needful.

Ld. Counsel appearing for the Appellant seeks four weeks further time to comply with the said orders. Four weeks time granted as a last and final opportunity, failing which, the appropriate orders will be passed on the next date of hearing. Liberty granted to file the Assessment Order and Demand Notice.

List the matter **on 08.07.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**